

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-518

IB-393/ND/2021

IA/2398/2022, IA/2817/2022, IA/3621/2022, IA/4814/2022, IA-975/2024

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd.

.....Applicant

Vs.

Uday Estates Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 12.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,

HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

Mr. Sanjeev Panda, Shubham Sharma and Vaibhav Chauhan, Advocates for R17 in IA/4814/2022, Mr. Kartikeya Sharma, Advocate for R1 and R2 in IA 2398/2022, 2817/2022, 3621/2022, 4814/2022

ORDER

Due to paucity of time, list this matter on **14.05.2024**.

Sd/-

(Court Officer)